



Notices were also sent by the Registry of this Court to which also there is no response. It appears that the petitioners are not interested in prosecuting the matters.

The Petitions are dismissed for non-prosecution. It is, however, left open to the petitioners that in case they wish to revive their petitions, they may do so, if need arises.

Pending application(s), if any, shall also stand disposed of.

(JATINDER KAUR)  
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)  
COURT MASTER (NSH)